

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY

PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 40 (RE-99) 1997-2002

NEW DELHI: 7th December, 1999

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following corrections in the Notification Nos. 22(RE-99) and 26(RE-99) dated 30-7-1999 and 10-9-1999 respectively:

1. After correction the Exim Codes and the Policy indicated there-against will read as under:

EXIM CODE	Item Description	Policy	Conditions relating to policy	Import under SIL/ Public Notice
262010 00	Containing mainly zinc			
26.2011 00	Hard Zinc Spelter	Restricted	Import permitted against a	

			licence and only for the purpose of processing or re-use as per Import Licensing Note 1 on Hazardous Waste below.	
26.2012 00	Zinc Ash in dispersible form			
26.2012 00.10	Containing Zinc greater than 65% and lead and cadmium equal to or less than 1.25% and 0.1% respectively.	Free	Import permitted to Units registered with Ministry of Environment & Forest, Govt. of India, on Actual User basis, up to the annual quantity limits indicated in the registration certificate.	
26.2012 00.20	Containing Zinc less than 65% and lead and cadmium above 1.25% and 0.1%, respectively.	Restricted	Import permitted against a licence and only for the purpose of processing or re-use as per Import Licensing Note 1 on Hazardous Waste below.	
26201300	Zinc Skimmings			
26201300.10	Zinc Skimmings containing zinc 65% and above, lead and cadmium less than 1.25% and 0.1%, respectively.	Free	Import permitted to Units registered with Ministry of Environment & Forest, Govt. of India, on Actual User basis, up to the annual quantity limits indicated in the registration certificate	

26201300.90	Zinc skimmings containing zinc less than 65% and lead and cadmium above 1.25% and 0.1% respectively.	Restricted	Imports permitted against a licence and only for the purpose of processing or re-use as per Import Licensing Note 1 on Hazardous Waste below.	
-------------	--	------------	---	--

This issues in Public Interest.

Sd.

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE & Ex-officio
 ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned:

(O.P. HISARIA)

DEPUTY DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from File No. 01/89/180/00062/AM 99)